From

The Principal Secretary, Govt. of Haryana, Labour Department, Haryana, Chandigarh.

To

The Secretary, Haryana Vidhan Sabha, Chandigarh.

No. Dated:

Subject:- Haryana Vidhan Sabha Question No. * 359. Sh. Balraj Kundu, M.L.A. regarding provide reservation in Industries.

Kindly refer to your letter No. QB-1/3364, dated Chandigarh the 20.02.2020 on the subject cited above.

As desired, 165 copies (both English and Hindi) of the said starred question are enclosed herewith for your information and necessary action please.

for Principal Secretary to Govt. of Haryana Labour Department, Haryana.

Endst. No. Dated:

A copies of reply (as mentioned each) are forwarded to the following for information and necessary action please.

1. 2. 3.	PSCM / CM, Haryana Superintendent , CM's Cell, Haryana. Private Secretary to Parliamentary Affairs, Minister, Haryana.	2 Copies 5 Copies 2 Copies
4.	Private Secretary to Deputy Chief Minister-cum-Minister of Labour & Employment.	2 Copies
5. 6. 7. 8. 9. 10.	Private Secretary to MoS Labour & Employment. Chief Secretary (Political Branch), Haryana PS/Chief Secretary, Haryana. Secretary to Governor of Haryana Principal Secretary to Govt. Haryana, Labour Department. Director, Public Relation, Haryana Labour Commissioner, Haryana.	2 Copies 2 Copies 2 Copies 2 Copies 1 Copy 4 Copies 1 Copy.

for Principal Secretary to Govt. of Haryana Labour Department, Haryana.

To provide Reservation in Industries

* **359. Sh. Balraj Kundu, M.L.A.**: Will the Transport Minister be pleased to state whether there is any proposal under consideration of the Government to provide 75% Reservation for the youth of Haryana in the Industries running in the State; if so, the details thereof?

Sh. Dushyant Chautala, Labour & Employment Minister.

Yes Sir. A proposal to provide 75% reservation to the local candidates in employment in various Companies, Societies, Trusts, Limited Liability Partnerships firms, Partnership Firm etc. situated in the State of Haryana is under consideration of the Government.

NOTE FOR PAD

To provide reservation to the local candidates of Haryana in employment under various Companies, Societies, Trusts, Limited Liability Partnerships Firms, Partnership Firm etc. situated in Haryana, the Labour Department has proposed a Bill named as "The Haryana State Employment of Local Candidates, Bill, 2020". Consultations are being held with departments of Industries, Employment, Finance, CS Office and L.R. in this regard.

It has been observed in the recent past that most of the private employers are not offering or are reluctant in providing jobs to the local people. Industrialization & urbanisation in the State of Haryana has led to huge land acquisition which resultantly has reduced growth and employment opportunities in the agriculture sector. The aspect of unemployment of the local population is required to be addressed by the Government on priority basis. The same could be done to great extent by providing employment to local persons having Domicile of State of Haryana. This will lead to equitable socio-economic development of the State. Further, it will lead to skill development of the local candidates leading to their better employability.

This would be a great piece of welfare legislation which would benefit the local population of Haryana and encourage the employers for local recruitment and improvement of State economy.

उद्योगों में आरक्षण प्रदान करने बारे

7359 श्री बलराज कुण्डु, एम0एल0ए0 : क्या परिवहन मन्त्री कृपया बताएंगे कि, क्या राज्य में चल रहे उद्योगों में हरियाणा के युवाओं के लिये 75 प्रतिषत आरक्षण प्रदान करने के लिये सरकार के विचाराधीन कोई प्रस्ताव है यदि हाँ, तो तत्संबंधी ब्यौरा क्या है ?

श्री दुश्यंत चौटला, श्रम एवं रोजगार मन्त्री

हाँ, महोदय, हरियाणा राज्य के स्थानीय उम्मीदवारों को राज्य में स्थित विभिन्न कंपनियों, सोसायटियों, ट्रस्टों, सीमित देयता भागीदारी फर्मों, भागीदार फर्मों आदि में रोजगार मुहैया कराने के लिये 75 प्रतिषत आरक्षण प्रदान करने का प्रस्ताव सरकार के स्तर पर विचाराधीन है।

विस्तृत ब्यौरा

हरियाणा राज्य के स्थानीय उम्मीदवारों को राज्य में स्थित विभिन्न कंपनियों, सोसायिटयों, ट्रस्टों, सीमित देयता भागीदारी फर्मों, भागीदार फर्मों आदि में रोजगार मुहैया कराने के लिये 75 प्रतिषत आरक्षण प्रदान करने हेतु श्रम विभाग द्वारा एक बिल '' हरियाणा राज्य स्थानीय उम्मीदवार रोजगार बिल—2020'' के नाम से प्रस्तावित किया गया है, जिस पर वर्तमान में उद्योग, रोजगार, वित्त, मुख्य सचिव तथा एल0आर0 विभागों के बीच अर्न्तविभागीय परामर्श जारी है।

हाल के दिनों में यह देखा गया है कि अधिकांष निजी नियोक्ता स्थानीय युवाओं को रोजगार देने की पेषकष करने में अनिच्छुक हैं, जबिक राज्य के कुषल युवाओं में पूर्ण कुषलता व काबिलयत होने के कारण रोजगार उपलब्ध कराने के पर्याप्त अवसर हैं। हिरयाणा राज्य में औद्योगिकरण व षहरीकरण के कारण भूमि अधिग्रहण में बढ़ावा हुआ है, जिसके परिणाम स्वरूप कृशि क्षेत्र में विकास और रोजगार के क्षेत्रों में कमी आई है। स्थानीय जनसख्या की बेरोजगारी की समस्या के पहलू को सरकार द्धारा प्राथमिकता के आधार पर निपटान करने की आवष्यकता है। हिरयाणा राज्य के स्थाई निवासियों को रोजगार प्रदान करके इस समस्या का हल किया जा सकता है तथा इससे राज्य का न्यायसंगत व सामाजिक आर्थिक विकास संभव हो सकेगा, इसके अलावा यह स्थानीय उम्मीदवारों के कौषल विकास को बढ़ावा देगा, जिससे उनकी रोजगार क्षमता बेहतर हो सकेगी।

यह कल्याणकारी कानून का एक बड़ा हिस्सा होगा जो हरियाणा के स्थानीय निवासियों विषेशतः युवाओं को लाभान्वित करेगा तथा स्थानीय भर्ती के द्वारा राज्य की अर्थव्यवस्था में सुधार के लिये नियोक्ताओं को प्रोत्साहित करेगा।